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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 172/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

Name of the Company: **Yatin C Davda & Anr.**

V/s.

Ibercем India Ltd & Ors.

Section of the Companies Act: **Section 241-242 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rakesh Parikh	Advocate	Petitioner	<i>Rakesh Parikh</i>
	Hitesh Buch	PCS	for Petitioner	<i>Hitesh Buch</i>
2.	Bijal Chhatrapati	Advocate	for Respondent No. 1, 2 & 3	<i>Bijal Chhatrapati</i>
	Siddharth Sinha	Advocate	for Respondent No. 1, 2 & 3	<i>Siddharth Sinha</i>

ORDER

Learned Advocate Mr. Rakesh Parikh with Learned PCS Mr. Hitesh Buch with Learned Advocate Ms. Bhoomi Brahmakshatriya present for Petitioner. Learned Advocate Mr. Bijal Chhatrapati present for Respondents no. 1, 2 and 3.

Learned Advocate Mr. Bijal Chhatrapati i/b J Sagar & Associates filed Vakalatnama for Respondents no. 1, 2 and 3.

None appeared for Respondents no. 4 to 7.

Proof of dispatch of application on Respondents no. 1 to 7 filed.

Heard arguments of Learned Counsel for petitioner and Learned Counsel appearing for Respondents no. 1 to 3.

Considering the averments in the petition, Petition is admitted.

Petitioner is directed to inform the date of hearing along with copy of this order on Respondents no. 4 to 7 and shall file proof of service.

Petitioner is permitted to take service by post and by mail.

Respondents no. 1 to 7 shall file their reply, if any, within four weeks after serving copy in advance to the petitioners and petitioners shall file rejoinder within one thereafter.

List the matter on 09.10.2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of August, 2017.